

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2552

TO BE ANSWERED ON THE 15TH DECEMBER, 2015/AGRAHAYANA 24,1937 (SAKA)

PAY PARITY FOR EMPLOYEES OF PRISON DEPARTMENT

2552. SHRI BISHNU PADA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the public representative of Andaman and Nicobar Islands had taken up the matter with the Home Minister *vide* letter dated 06.01.2015 for grant of pay parity to the employees of Prison department of Andaman and Nicobar Administration at par with that of equal ranked police personnel of Andaman and Nicobar Police department;

(b) if so, the details thereof and the action taken thereon; and

(c) the time by which it is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Yes, Madam.

(b): The matter relating to grant of pay parity to the employees of Prison department of Andaman and Nicobar Administration at par with that of equal ranked police personnel of Andaman and Nicobar Police department was referred to the 7th Central Pay Commission by the Union Territory, Andaman & Nicobar Administration. The position was also apprised to the Hon'ble Member of Parliament *vide* this Ministry's letter dated 8.05.2015.

(c): The Pay Commission has since submitted its recommendations and the Government has initiated the process to examine the recommendations of the Commission.
